

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

Misc.Petition No. 310/90 in Dated: 1.2.1990
OA No.925/89

Dr.Sushil Kumar Kapur & ors. Applicants

Vs.

Union of India Respondents.

CORAM: HON'BLE MR. P. K. KARTHA, VICE CHAIRMAN
HON'BLE MR. D. K. CHAKRAVORTY, MEMBER(A)

Applicants through Shri S.S. Tiwari, Counsel.
Respondents through Mrs.Raj Kumari Chopra, Counsel.

ORDER

The applicants have filed/Misc.Petition today
i.e.1.2.90 under ~~the~~ filing No.893 in OA 925/89
praying that they may be allowed to withdraw the
Original Application on the grounds mentioned in the
Misc.Petition. We have heard the learned counsel
of both parties. The prayer contained in the Misc.
petition is allowed . Registry to give a number to the
Misc.Petition. The Original Application is dismissed
as withdrawn. Parties to bear their own costs.

A copy of this order be given to both parties.

D.K.Chakravorty
(D.K.CHAKRAVORTY)
MEMBER
1.2.90

P.K.Kartha
(P.K.KARTHA)
VICE CHAIRMAN
1.2.90